



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Sep/202223/6

DATED: 13/10/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Sep/202223/6 dated 13/10/2022 of Norms Committee - VI for the year 2022-23 was held on 13/10/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	2 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	SHABARI TRADING COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003126AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has proposed for import of Areca Nuts in Whole for export of Areca Nuts Graded/Unroasted and has requested for prior fixation of norms under Para 4.06 of HBP, 2015-20. The Committee observed that the process involves only segregation without any manufacturing activities. The Committee therefore, decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	3 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	SINGHANA TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022

HQ File Number	HQRNORM APPLY 00001587AM23				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs; Export item <table border="1"> <tr> <td>Betel Nut Fine Powder/Ground Unflavoured)</td> <td>588.000 MT</td> </tr> </table> Import Item <table border="1"> <tr> <td>Betel Nut Split (Raw Unprocessed)</td> <td>590.000 MT</td> </tr> </table> The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		Betel Nut Fine Powder/Ground Unflavoured)	588.000 MT	Betel Nut Split (Raw Unprocessed)	590.000 MT
Betel Nut Fine Powder/Ground Unflavoured)	588.000 MT				
Betel Nut Split (Raw Unprocessed)	590.000 MT				

Case No.	4 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	5 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	ACG ASSOCIATED CAPSULES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00232312AM22
RA File Number	039404000674 AM21
Licence No and Date	0311000394/null
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by reminders on 24.03.2022, 20.05.2022, 24.08.2022 and 08.09.2022 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	6 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00244174AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that information from RA, Cochin is still awaited. The Committee decided to send a reminder to RA, Cochin to furnish information immediately. The case stands deferred to 10.11.2022.	

Case No.	7 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred

Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001644AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	8 / NC/6/MEET/Sep/202223/6
Case Status	Case Withdrawn
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003201AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 06.10.2022 had informed that while filing application online, some data was fed wrongly. As such, they have requested for withdrawal of the application. The Committee consider the request of the firm and decided to withdraw the application. RA may take suitable consequential action accordingly.	

Case No.	9 / NC/6/MEET/Sep/202223/6
Case Status	Case Withdrawn
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00160546AM22
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that same application of the firm was considered in M.No.05 dated 15.09.2022 in which the Committee had already taken decision and therefore, the Committee decided to withdraw this application. RA may take suitable consequential action accordingly.	

Case No.	10 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) % content of Brown Sugar in export. ii) COA of Export items. iii) Stepwise process details with wastage. iv) Material Balance for entire process. v) Past production-consumption data certified by CA. The case stands deferred to 10.11.2022.	

Case No.	11 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003223AM23

RA File Number	NA	
Licence No and Date	NA	
Norms Committee Decision:		
Norms Committee Decision: NC considered the case as per agenda and noted that similar application of the firm for prior fixation of norms under Para 4.06 of HBP, 2015-20 was earlier also considered. Based on the norms fixed on similar case of the firm, the Committee decided to fix the norms of the application with the following inputs. i. The export item is unfit for human consumption. ii. Both the export/import items are in powder form iii. No vitamins are added in the production process/ Export Item		
Finished Fish Meal (Unfit for human consumption)	467289.000 Kgs	
Import		
Fish Meal (Unfinished) (Unfit for human consumption)	485980.000 Kgs	
2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website. 3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 4. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable RA may take subsequent consequential action accordingly.		

Case No.	12 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00271217AM22

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following additional information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Clarity on the product being exported (nomenclature is ambiguous) ii) The justification for the wastage involved at various stages of processing. The case stands deferred to 10.11.2022.	

Case No.	13 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	018305000773AM15
RA File Number	042404000195 AM15
Licence No and Date	0410159602/16/10/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	14 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 22.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 10.11.2022.

Case No.	15 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	NUTRIVITA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM REVIW00002972AM23
RA File Number	039504000848 AM16
Licence No and Date	0310802344/08/02/2016

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 10.11.2022.

Case No.	16 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM REVIW00002225AM23
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018

Norms Committee Decision:

NC considered the case as per agenda and decided to forward the application to NC-1 being Engineering items.

The case stands deferred to 10.11.2022.

Case No.	17 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 22.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	18 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	WESTWEY ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM REVIW00001285AM23
RA File Number	532404000008 AM20
Licence No and Date	5310020111/13/08/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; "Composition of Powder mix in the import item". The case stands deferred to 10.11.2022.	

Case No.	19 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	018305000557AM20
RA File Number	062404000072 AM20
Licence No and Date	0610039372/19/12/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL); 1. What are the indigenous items (other synthetic aromatic oils) and its quantity, which are used for blending in oil obtained from imported Agar wood chips. 2. Weight of colour, scent & artificial aromatic oils etc. which are used in making processed Agar wood chips from imported Agar wood chips. The case stands deferred to 10.11.2022.	

Case No.	20 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SENSIENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	018305000620AM20
RA File Number	039504000978 AM20
Licence No and Date	0310834001/08/01/2020
Norms Committee Decision: NC considered the case as per agenda and decided to give the application to Tech.2 for examination and furnishing comments. The case stands deferred to 10.11.2022.	

Case No.	21 / NC/6/MEET/Sep/202223/6
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Case Status	Case Rejected
Party Name	YASHODA MICA AND MINING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	018505000238AM21
RA File Number	132404000017 AM21
Licence No and Date	1310049612/02/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022, 06.03.2022, 05.07.2022 and 23.09.2022 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	22 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	018505000258AM21
RA File Number	082404000103 AM21
Licence No and Date	0810148243/28/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.2022 and 06.07.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 10.11.2022.	

Case No.	23 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022

HQ File Number	018505000320AM21		
RA File Number	132404000048 AM21		
Licence No and Date	1310049709/21/10/2020		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;			
Export Item			
Cassia Gum Powder		1.000 Kg	
Import Item			
Cassia Tora Seed		2.935 Kg	
RA may take subsequent consequential action accordingly.			

Case No.	24 / NC/6/MEET/Sep/202223/6		
Case Status	Case Approved		
Party Name	AROMATRIX FLORA PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022		
HQ File Number	HQRNORM APPLY 00072174AM21		
RA File Number	05AA04019509 AM21		
Licence No and Date	0511000977/28/01/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI , allowing the following inputs;			
Export Item			
CO2HOP Extract		7735.000 Kg	
Import Item			
HOP Pellets		39830.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.	25 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00079611AM21
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.03.2022 followed by reminders on 22.03.2022, 06.04.2022, 23.08.2022 and 08.09.2022 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	26 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00080166AM21
RA File Number	05AA04029116 AM21
Licence No and Date	0511001146/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022, 30.05.2022, 05.07.2022 and 23.09.2022 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/6/MEET/Sep/202223/6
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Case Status	Case Rejected
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00087558AM21
RA File Number	13AA04006269 AM21
Licence No and Date	1311000167/19/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by reminders on 22.02.2022, 09.03.2022, 24.08.2022 and 08.09.2022 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	28 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022 and 23.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	29 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022

HQ File Number	HQRNORM APPLY 00098122AM21
RA File Number	26AA04001851 AM21
Licence No and Date	2611000097/05/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022, 06.03.2022, 05.07.2022 and 23.09.2022 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	30 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00098126AM21
RA File Number	26AA04001850 AM21
Licence No and Date	2611000096/05/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022, 06.03.2022, 05.07.2022 and 23.09.2022 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	31 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003693AM22

RA File Number	03AA04030753 AM21
Licence No and Date	0311002696/05/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022, 06.03.2022, 05.07.2022 and 23.09.2022 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	32 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00021713AM22
RA File Number	05AA04005565 AM22
Licence No and Date	0511002235/19/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022, 30.03.2022 and 05.07.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	33 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00026762AM22
RA File Number	05AA04008457 AM22

Licence No and Date	0511002303/26/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022, 30.03.2022, 05.07.2022 and 23.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00035256AM22
RA File Number	13AA04001828 AM22
Licence No and Date	1311000320/07/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022, 30.03.2022, 24.08.2022 and 08.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	35 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00037023AM22
RA File Number	06AA04000716 AM22
Licence No and Date	0611000372/10/05/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;

S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1	Tulsi Lemon Ginger 18IB Herbal Tea (Containing Natural Lemon Flavour)	2880.000	Natural Lemon Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.
2.	Tulsi Honey Chamomile 18 IB Herbal Tea (Containing Organic Honey Flavour)	750.000	Organic Honey Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.
3	Tulsi Aswagandha 18IB Herbal Tea (Containing Organic Indian Fruit Flavour)	6064.000	Organic Indian Fruit	Net to Net as per content in export product or 5% of FOB, whichever is less.
4.	Tulsi Hibiscus 18IB Herbal Tea (Containing Organic Berry Phalsa Type 4 Tea Leaf Flavour)	720.000	Organic Berry Phalsa Type 4 Tea Leaf Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.

RA may take subsequent consequential action accordingly.

Case No.	36 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00041003AM22
RA File Number	05AA04013685 AM22
Licence No and Date	0511002605/14/05/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 10.11.2022.

Case No.	37 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00042502AM22
RA File Number	13AA04002216 AM22
Licence No and Date	1311000337/17/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022,06.03.2022, 05.07.2022 and 26.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	38 / NC/6/MEET/Sep/202223/6				
Case Status	Case Approved				
Party Name	AABIS DESIGNS				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022				
HQ File Number	HQRNORM APPLY 00046150AM22				
RA File Number	05AA04008685 AM22				
Licence No and Date	0511002704/19/05/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech (NL), allowing the following inputs; Export Item <table border="1"> <tr> <td>Tendu Leaf Rolls Packed with Boveda 62% RH(Humidity Absorber) -1579 Kg</td><td>605500.000 Nos</td></tr> </table> Import Item <table border="1"> <tr> <td>Boveda62% RH (Humidity Absorber to regulate moisture content)</td><td>1579.000 Kg</td></tr> </table>		Tendu Leaf Rolls Packed with Boveda 62% RH(Humidity Absorber) -1579 Kg	605500.000 Nos	Boveda62% RH (Humidity Absorber to regulate moisture content)	1579.000 Kg
Tendu Leaf Rolls Packed with Boveda 62% RH(Humidity Absorber) -1579 Kg	605500.000 Nos				
Boveda62% RH (Humidity Absorber to regulate moisture content)	1579.000 Kg				

RA may take subsequent consequential action accordingly.

Case No.	39 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00047885AM22
RA File Number	13AA04002470 AM22
Licence No and Date	1311000354/21/05/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;	
Export Item	
Cassia Gum Powder	1.000 Kg
Import Item	
Cassia Tora Seed	2.935 Kg
RA may take subsequent consequential action accordingly.	

Case No.	40 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00049803AM22
RA File Number	05AA04013597 AM22
Licence No and Date	0511002767/24/05/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022, 06.03.2022, 05.07.2022 and 26.09.2022 for furnishing	

information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	41 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00123568AM22
RA File Number	10AA04001769 AM22
Licence No and Date	1011000406/24/06/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application and reply of the DL of the firm are under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments.	
The case stands deferred to 10.11.2022.	

Case No.	42 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 28.08.2022 followed by a reminders on 07.09.2022 and 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	

The case stands deferred to 10.11.2022.

Case No.	43 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.08.2022 followed by a reminders on 07.09.2022 and 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	44 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application with reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	45 / NC/6/MEET/Sep/202223/6	
Case Status	Case Approved	
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022	
HQ File Number	HQRNORM APPLY 00162245AM22	
RA File Number	32AA04003922 AM21	
Licence No and Date	3211000128/13/08/2021	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, allowing the following inputs;		
Export Item		
Black Frozen Crab Meat (Chilled Crab Meat)		4.000 MT
Import Item		
Frozen Cooked Whole Round Crab		13.330 MT
RA may take subsequent consequential action accordingly.		

Case No.	46 / NC/6/MEET/Sep/202223/6		
Case Status	Case Approved		
Party Name	HPRJ AGRI TRADERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022		
HQ File Number	HQRNORM APPLY 00167446AM22		
RA File Number	50AA04002823 AM22		
Licence No and Date	5011000217/20/08/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;			
Export Item			
Roasted Cassia Tora Seeds		1.000 Kg	
Import Item			

Cassia Tora Seed	1.005 Kg
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RA may take subsequent consequential action accordingly.

Case No.	47 / NC/6/MEET/Sep/202223/6				
Case Status	Case Approved				
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022				
HQ File Number	HQRNORM APPLY 00176306AM22				
RA File Number	03AA04063067 AM22				
Licence No and Date	0311006676/03/09/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; Export Item <table> <tr> <td>Cassia Gum Powder</td><td>1.000 Kg</td></tr> </table> Import Item <table> <tr> <td>Cassia Tora Seed</td><td>2.935 Kg</td></tr> </table> RA may take subsequent consequential action accordingly.		Cassia Gum Powder	1.000 Kg	Cassia Tora Seed	2.935 Kg
Cassia Gum Powder	1.000 Kg				
Cassia Tora Seed	2.935 Kg				

Case No.	48 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	UJJALA EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00181456AM22
RA File Number	05AA04076338 AM22
Licence No and Date	0511004633/10/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022	

followed by reminders on 15.03.2022, 30.03.2022, 24.08.2022 and 08.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	49 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00188551AM22
RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by reminders on 22.02.2022, 09.03.2022, 05.07.2022 and 26.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	50 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00188727AM22
RA File Number	05AA04081551 AM22
Licence No and Date	0511004826/20/09/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022	

followed by reminders on 22.02.2022, 09.03.2022, 05.07.2022 and 26.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	51 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	DUROFLEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00190179AM22
RA File Number	07AA04030304 AM22
Licence No and Date	0711001958/22/09/2021
Norms Committee Decision:	
NC considered the case as per agenda and heard to the representatives of the firm appeared through VC for PH. The Committee discussed the issue in detail and directed the firm to furnish a revised reply of DL issued for further examination by the Technical Authority.	
The case stands deferred to 10.11.2022.	

Case No.	52 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	

The case stands deferred to 10.11.2022.

Case No.	53 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00196624AM22
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by reminders on 24.03.2022, 20.05.2022, 24.08.2022 and 08.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	54 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00204563AM22
RA File Number	03AA04077006 AM22
Licence No and Date	0311007531/06/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	55 / NC/6/MEET/Sep/202223/6	
Case Status	Case Approved	
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022	
HQ File Number	HQRNORM APPLY 00207157AM22	
RA File Number	32AA04022506 AM22	
Licence No and Date	3211001740/08/10/2021	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, allowing the following inputs;		
Export Item		
Black Frozen Crab Meat (Chilled Crab Meat)		8.000 MT
Import Item		
Frozen Cooked Whole Round Crab		26.660 MT
RA may take subsequent consequential action accordingly.		

Case No.	56 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.04.2022 followed by reminders on 27.04.2022 and 30.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	
The case stands deferred to 10.11.2022.	

Case No.	57 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00237996AM22
RA File Number	05AA04094594 AM22
Licence No and Date	0511005846/01/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022, 30.03.2022, 05.07.2022 and 26.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	58 / NC/6/MEET/Sep/202223/6				
Case Status	Case Approved				
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022				
HQ File Number	HQRNORM APPLY 00246355AM22				
RA File Number	32AA04026967 AM22				
Licence No and Date	3211001903/09/11/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, allowing the following inputs; Export Item <table border="1"> <tr> <td>Black Frozen Crab Meat (Chilled Crab Meat)</td><td>21.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Frozen Cooked Whole Round Crab</td><td>70.000 MT</td></tr> </table> RA may take subsequent consequential action accordingly.		Black Frozen Crab Meat (Chilled Crab Meat)	21.000 MT	Frozen Cooked Whole Round Crab	70.000 MT
Black Frozen Crab Meat (Chilled Crab Meat)	21.000 MT				
Frozen Cooked Whole Round Crab	70.000 MT				

Case No.	59 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00254332AM22
RA File Number	30AA04022064 AM22
Licence No and Date	3011001383/16/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	60 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	NECTOR EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00255398AM22
RA File Number	07AA04037811 AM22
Licence No and Date	0711002386/17/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	61 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred

Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00278754AM22
RA File Number	56AA04009621 AM22
Licence No and Date	5611000651/08/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.06.2022 followed by reminders on 06.07.2022 and 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	62 / NC/6/MEET/Sep/202223/6				
Case Status	Case Approved				
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022				
HQ File Number	HQRNORM APPLY 00287962AM22				
RA File Number	32AX04000031 AM22				
Licence No and Date	3211002137/16/12/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, allowing the following inputs; Export Item <table border="1"> <tr> <td>Black Frozen Crab Meat (Chilled Crab Meat)</td><td>21.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Frozen Cooked Whole Round Crab</td><td>70.000 MT</td></tr> </table> RA may take subsequent consequential action accordingly.		Black Frozen Crab Meat (Chilled Crab Meat)	21.000 MT	Frozen Cooked Whole Round Crab	70.000 MT
Black Frozen Crab Meat (Chilled Crab Meat)	21.000 MT				
Frozen Cooked Whole Round Crab	70.000 MT				

Case No.	63 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred

Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and Date	3011001565/21/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.22, 06.07.2022 and 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 10.11.2022.	

Case No.	64 / NC/6/MEET/Sep/202223/6		
Case Status	Case Approved		
Party Name	AABIS DESIGNS		
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022		
HQ File Number	HQRNORM APPLY 00295380AM22		
RA File Number	05AX04000275 AM22		
Licence No and Date	0511007177/23/12/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech (NL), allowing the following inputs;			
Export Item			
ROSE LEAF/MAPLE LEAF/OTHER LEAF ROLLS PACKED IN POUCHES WITH , BOVEDA-62 PERCENT RH SACHETS (CHOICE LEAF ROSE /LEAF MAPL/OTHER LEAF ROLLS PACKED IN PP POUCHES WITH WOODEN STICK, AND BOVEDA -62 PERCENT RH SACHETS (HUMIDITY ABSORBER) IN EACH OF THE POUCH(TOTAL 600000 SACHETS OF BOVEDA 62 PERCENT RH WEIGHING 780 KGS)			780.000 Kgs
Import Item			
Boveda62% RH S (Humidity Absorber to regulate moisture content)			780.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	65 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00301043AM22
RA File Number	10AX04000017 AM22
Licence No and Date	1011000732/29/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.06.2022 against which the firm had furnished incomplete information. Again the firm was issued DL on 23.08.2022 for furnishing complete information as requested in DL However, the firm had not furnished the required information/data for examination of the case. Therefore, the Committee, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	66 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00302096AM22
RA File Number	05AX04000388 AM22
Licence No and Date	0511007441/30/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by reminders on 24.03.2022, 20.05.2022, 05.07.2022 and 27.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	67 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and Date	1011000752/31/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	68 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	AMBA RIVER COKE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00324877AM22
RA File Number	03AX04000737 AM22
Licence No and Date	0311010724/20/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by a reminders on 07.09.2022 and 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	69 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.06.2022 followed by reminders on 22.06.2022, 24.08.2022, 08.09.2022 and 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 10.11.2022.	

Case No.	70 / NC/6/MEET/Sep/202223/6						
Case Status	Case Approved						
Party Name	RAMA GUM INDUSTRIES (INDIA) LIMITED						
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022						
HQ File Number	HQRNORM APPLY 00334376AM22						
RA File Number	08AX04000358 AM22						
Licence No and Date	0811003922/28/01/2022						
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI , allowing the following inputs; <table border="1"> <tr> <td>Guar Split</td><td>90.000 MT</td></tr> <tr> <td>Guar Korma</td><td>180.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Guar Seed</td><td>272.700 MT</td></tr> </table> RA may take subsequent consequential action accordingly.		Guar Split	90.000 MT	Guar Korma	180.000 MT	Guar Seed	272.700 MT
Guar Split	90.000 MT						
Guar Korma	180.000 MT						
Guar Seed	272.700 MT						

Case No.	71 / NC/6/MEET/Sep/202223/6	
Case Status	Case Approved	
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022	
HQ File Number	HQRNORM APPLY 00342488AM22	
RA File Number	32AX04000141 AM22	
Licence No and Date	3211002447/03/02/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, allowing the following inputs;		
Export Item		
Black Frozen Crab Meat (Chilled Crab Meat)		21.000 MT
Import Item		
Frozen Cooked Whole Round Crab		70.000 MT
RA may take subsequent consequential action accordingly.		

Case No.	72 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00342880AM22
RA File Number	33AX04000020 AM22
Licence No and Date	3311000582/04/02/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.04.2022 followed by reminders on 27.04.2022, 31.06.2022, 06.07.2022 and 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.	
The case stands deferred to 10.11.2022.	

Case No.	73 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00345976AM22
RA File Number	03AX04000408 AM22
Licence No and Date	0311011029/07/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022 and 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	74 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	BRITTO SEA FOODS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00354905AM22
RA File Number	32AX04000129 AM22
Licence No and Date	0411002632/14/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022 and 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	75 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart indicating the quantities of all ingredients (both indigenous and imported) added and the justification for the wastage claimed, if any. (b) The recipe cum mass balance sheet showing how the bill of materials (both indigenous and imported) changes over processing; the declaration for the indigenous items containing alcoholic contents viz extra neutral alcohol and matured malt spirits; (c) A copy of the record sheet of the license issued so as to check the conditions of import , if any. (along with the DES Import List, the Condition sheet) (d) Any supporting documents like shipping bills, CoA etc for supporting the calculation for IO norms; (e) the percentage share of each packaging in overall exported products, as the exporting products are in different size. The case stands deferred to 10.11.2022.	

Case No.	76 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00356224AM22
RA File Number	13AX04000071 AM22
Licence No and Date	1311001009/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.04.2022 followed by reminders on 27.04.2022, 21.06.2022, 06.07.2022 and 27.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 10.11.2022.	

Case No.	77 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00358193AM22
RA File Number	13AX04000080 AM22
Licence No and Date	1311001016/17/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) % content of active ingredient is not given in import item. Same may be furnished as given in COA of export. ii) Quantitative material balance may be furnished showing wastage in terms of a.i. at each stage. iii) Quantity of Bio-fuel and its sale-value may indicated. The case stands deferred to 10.11.2022.	

Case No.	78 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00362039AM22
RA File Number	07AX04000204 AM22
Licence No and Date	0711003271/21/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	79 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00366389AM22
RA File Number	10AX04000062 AM22
Licence No and Date	1011000908/24/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	80 / NC/6/MEET/Sep/202223/6			
Case Status	Case Approved			
Party Name	AASTHA ENTERPRISES			
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022			
HQ File Number	HQRNORM APPLY 00366469AM22			
RA File Number	03AX04001224 AM22			
Licence No and Date	0311011759/24/02/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;				
Export Item	Quantity	Import Item		
		Skimmed Milk Powder	Whole Milk Powder	Instant Tea
Instant Tea Premix-Sweetened	126000.000 Kg	2520.000 Kg	38796.000 Kg	8190.000 Kg
Instant Tea Premix-Un-Sweetened	54000.000 Kg	2700.000 Kg	35004.000 Kg	5400.000 Kg
Total	180000.000 Kg	5220.000 Kg	73800.000 Kg	13590.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	81 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00370617AM22
RA File Number	04AA04031580 AM22
Licence No and Date	0411002780/28/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The processing flowchart showing the various stages of processing involved along with the justification for the wastage claimed, if any; As per the process flow chart of Paneer, SMP is not an input for making paneer, hence import of SMP may not be justified. (b) The recipe cum mass balance sheet showing how the bill of material (both imported and indigenous) change over processing; Lysine is not an input for making butter and ghee, hence import of the same may not be justified. (c) Justifications for importing the citric acid for making Paneer, which is easily available in the country. (d) The supporting documents like Certificate of Analysis, Shipping Bills etc. The case stands deferred to 10.11.2022.	

Case No.	82 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	SIVA SAI EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00373032AM22
RA File Number	31AX04000075 AM22
Licence No and	3111001125/02/03/2022

Date									
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs; Export Item <table> <tr> <td>Grapes (Fresh Grapes)</td><td>3150000.000 Kg</td></tr> <tr> <td>Sweet Corn Cob/Kernels</td><td>2250000.000 Kg</td></tr> </table> Import Item <table> <tr> <td>Termopack 36 (Adhesive)</td><td>Being packaging item allowed at 0.4% of FOB</td></tr> <tr> <td>Termopack 36 (Adhesive)</td><td>Being packaging item allowed at 0.4% of FOB</td></tr> </table> RA may take subsequent consequential action accordingly.		Grapes (Fresh Grapes)	3150000.000 Kg	Sweet Corn Cob/Kernels	2250000.000 Kg	Termopack 36 (Adhesive)	Being packaging item allowed at 0.4% of FOB	Termopack 36 (Adhesive)	Being packaging item allowed at 0.4% of FOB
Grapes (Fresh Grapes)	3150000.000 Kg								
Sweet Corn Cob/Kernels	2250000.000 Kg								
Termopack 36 (Adhesive)	Being packaging item allowed at 0.4% of FOB								
Termopack 36 (Adhesive)	Being packaging item allowed at 0.4% of FOB								

Case No.	83 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00378685AM22
RA File Number	05AX04001057 AM22
Licence No and Date	0511010742/07/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	84 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00381215AM22

RA File Number	03AX04001626 AM22
Licence No and Date	0311012470/09/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;	
Export Item	
Diflam Soothing Immune DRP(Lozenges)	1.000 No
Import Item	
Wellmune Dispersible Powder	27.000 Mg/Lozenges
RA may take subsequent consequential action accordingly.	

Case No.	85 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2;	
i) % content of Brown Sugar in export.	
ii) COA of Export items.	
iii) Stepwise process details with wastage.	
iv) Material Balance for entire process.	
v) Past production-consumption data certified by CA.	
The case stands deferred to 10.11.2022.	

Case No.	86 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	87 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00404685AM22
RA File Number	24AX04000110 AM22
Licence No and Date	2411001476/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.2022, 06.07.2022 and 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 10.11.2022.	

Case No.	88 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	LUBI GEL LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022		
HQ File Number	HQRNORM APPLY 00404912AM22		
RA File Number	13AX04000117 AM22		
Licence No and Date	1311001122/28/03/2022		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;			
Export Item			
Cassia Gum Powder		1.000 Kg	
Import Item			
Cassia Tora Seed		2.935 Kg	
RA may take subsequent consequential action accordingly.			

Case No.	89 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00405352AM22
RA File Number	24AX04000106 AM22
Licence No and Date	2411001483/29/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.2022, 07.07.2022 and 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.	
The case stands deferred to 10.11.2022.	

Case No.	90 / NC/6/MEET/Sep/202223/6	
Case Status	Case Deferred	
Party Name	DEL MONTE FOODS PRIVATE LIMITED	

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00406238AM22
RA File Number	05AX04001463 AM22
Licence No and Date	0511011446/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	91 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00406244AM22
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by a reminder on 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 10.11.2022.	

Case No.	92 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00410188AM22
RA File Number	13AX04000115 AM22
Licence No and Date	1311001134/31/03/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.2022 and 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 10.11.2022.

Case No.	93 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00410086AM22
RA File Number	34AX04000304 AM22
Licence No and Date	3411002076/31/03/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 22.06.2022, 07.07.2022 and 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 10.11.2022.

Case No.	94 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000148AM23
RA File Number	24AX04000007 AM23
Licence No and Date	2411001525/08/04/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.

The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	95 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000269AM23
RA File Number	13AX04000011 AM23
Licence No and Date	1311001157/18/04/2022
Norms Committee Decision: NC considered the case as per agenda and and noted that RA, Jaipur vide letter dated 1st September, 2022 has issued EODC to the firm. The Committee decided to seek following information from the firm ; " Whether any export have been done or duty have been paid on all import items." The case stands deferred to 10.11.2022.	

Case No.	96 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000316AM23
RA File Number	13AX04000016 AM23
Licence No and Date	1311001163/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and and noted that RA, Jaipur vide letter dated 1st September, 2022 has issued EODC to the firm. The Committee decided to seek following	

information from the firm ;

" Whether any export have been done or duty have been paid on all import items."

The case stands deferred to 10.11.2022.

Case No.	97 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000317AM23
RA File Number	13AX04000019 AM23
Licence No and Date	1311001164/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	98 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000318AM23
RA File Number	13AX04000018 AM23
Licence No and Date	1311001165/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	99 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000319AM23
RA File Number	13AX04000020 AM23
Licence No and Date	1311001166/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	100 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000302AM23
RA File Number	08AX04000774 AM22
Licence No and Date	0811004730/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 26.08.2022 followed by reminders on 10.09.2022 and 23.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	101 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred

Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000315AM23
RA File Number	13AX04000017 AM23
Licence No and Date	1311001162/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and and noted that RA, Jaipur vide letter dated 1st September, 2022 has issued EODC to the firm. The Committee decided to seek following information from the firm ; " Whether any export have been done or duty have been paid on all import items." The case stands deferred to 10.11.2022.	

Case No.	102 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000353AM23
RA File Number	03AX04000241 AM23
Licence No and Date	0311014029/20/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	103 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000448AM23

RA File Number	13AX04000029 AM23
Licence No and Date	1311001179/27/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	104 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000449AM23
RA File Number	13AX04000030 AM23
Licence No and Date	1311001180/27/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	105 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000567AM23
RA File Number	24AX04000034 AM23
Licence No and Date	2411001575/04/05/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.

The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	106 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000569AM23
RA File Number	24AX04000035 AM23
Licence No and Date	2411001576/04/05/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.	
The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.	
RA may take suitable consequential action accordingly.	

Case No.	107 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000566AM23
RA File Number	24AX04000036 AM23
Licence No and Date	2411001574/04/05/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.

The grade, quality& origin of imported item should match with the item exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	108 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 10.11.2022.	

Case No.	109 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	LIV LONG NUTRACEUTICALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000835AM23
RA File Number	10AX04000053 AM23
Licence No and Date	1011001110/18/05/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 10.11.2022.

Case No.	110 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000903AM23
RA File Number	05AX04000522 AM23
Licence No and Date	0511012693/20/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022 and 23.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	111 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00000986AM23
RA File Number	10AX04000063 AM23
Licence No and Date	1011001144/25/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that in the similar case (AA No.1011000732), the firm was issued DL on 07.06.2022 against which the firm had furnished incomplete information. Again the firm was issued DL on 23.08.2022 for furnishing complete information as requested in DL However, the firm had not furnished the required information/data for examination of the case. As such, the case had to be rejected. Based on the same decision and being same export/import	

items, the Committee, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	112 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	DESIGNCO
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001025AM23
RA File Number	05AX04000565 AM23
Licence No and Date	0511012784/27/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022 and 23.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	113 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001076AM23
RA File Number	05AX04000601 AM23
Licence No and Date	0511012869/30/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022 and 23.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	114 / NC/6/MEET/Sep/202223/6		
Case Status	Case Approved		
Party Name	EMPIRE TOBACCO COMPANY PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022		
HQ File Number	HQRNORM APPLY 00001062AM23		
RA File Number	03AX04000797 AM23		
Licence No and Date	0311015093/30/05/2022		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL), allowing the following inputs;			
Export Item			
Assorted Little Cigars/Cigar/Cigarillos of various length & circumferences containing of Reconstituted Wrapper (Net content 2029.12 Kg)		16000.000 Thousands	
Import Item			
Reconstituted Tobacco Wrapper (28.5 MM Width Core ID 120 MM)		2130.576 Kg	
RA may take subsequent consequential action accordingly.			

Case No.	115 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001091AM23
RA File Number	07AX04000217 AM23
Licence No and Date	0711004140/31/05/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022 and 23.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 10.11.2022.

Case No.	116 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
(a) The process flowchart indicating the quantities of all ingredients (both indigenous and imported) added and the justification for the wastage claimed, if any.	
(b) The recipe cum mass balance sheet showing how the bill of materials (both indigenous and imported) changes over processing; the declaration for the indigenous items containing alcoholic contents viz extra neutral alcohol and matured malt spirits;	
(c) A copy of the record sheet of the license issued so as to check the conditions of import , if any. (along with the DES Import List, the Condition sheet)	
(d) Any supporting documents like shipping bills, CoA etc for supporting the calculation for IO norms;	
(e) the percentage share of each packaging in overall exported products, as the exporting products are in different size.	
The case stands deferred to 10.11.2022.	

Case No.	117 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart indicating the quantities of all ingredients (both indigenous and imported) added and the justification for the wastage claimed, if any. (b) The recipe cum mass balance sheet showing how the bill of materials (both indigenous and imported) changes over processing; the declaration for the indigenous items containing alcoholic contents viz extra neutral alcohol and matured malt spirits; (c) A copy of the record sheet of the license issued so as to check the conditions of import , if any. (along with the DES Import List, the Condition sheet) (d) Any supporting documents like shipping bills, CoA etc for supporting the calculation for IO norms; (e) the percentage share of each packaging in overall exported products, as the exporting products are in different size. The case stands deferred to 10.11.2022.	

Case No.	118 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001377AM23
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	119 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001378AM23
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	120 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001450AM23
RA File Number	05AX04000814 AM23
Licence No and Date	0511013264/17/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	121 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred

Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001513AM23
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	122 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001565AM23
RA File Number	03AX04001620 AM23
Licence No and Date	0311015732/21/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) Bill of material (composition of export item) for all 8 export items may be given. ii) Wastage claimed in each item. The case stands deferred to 10.11.2022.	

Case No.	123 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022

HQ File Number	HQRNORM APPLY 00001595AM23
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	124 / NC/6/MEET/Sep/202223/6				
Case Status	Case Approved				
Party Name	LUBI GEL LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022				
HQ File Number	HQRNORM APPLY 00001639AM23				
RA File Number	13AX04000088 AM23				
Licence No and Date	1311001289/24/06/2022				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; Export Item <table border="1"> <tr> <td>Cassia Gum Powder</td><td>1.000 Kg</td></tr> </table> Import Item <table border="1"> <tr> <td>Cassia Tora Seed</td><td>2.935 Kg</td></tr> </table> RA may take subsequent consequential action accordingly.		Cassia Gum Powder	1.000 Kg	Cassia Tora Seed	2.935 Kg
Cassia Gum Powder	1.000 Kg				
Cassia Tora Seed	2.935 Kg				

Case No.	125 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022

HQ File Number	HQRNORM APPLY 00001717AM23			
RA File Number	03AX04001889 AM23			
Licence No and Date	0311015949/28/06/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;				
S.No.	Export Item	Quantity in No.	Import item	Quantity in Kg
1	Cartilox Sachet 10.453 gm (Each Sachet contains 0.01 Kg Collagen Peptide (Collagen Hydrolyzed))	1.000	Collagen Peptide (Collagen Hydrolyzed)	0.010
2	Collamax Sachet 10.213 gm(Each Sachet contains 0.01 Kg Collagen Peptide (Collagen Hydrolyzed))	1.000	Collagen Peptide (Collagen Hydrolyzed)	0.010
RA may take subsequent consequential action accordingly.				

Case No.	126 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001734AM23
RA File Number	03AX04001964 AM23
Licence No and Date	0311015962/29/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022 and 21.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	
The case stands deferred to 10.11.2022.	

Case No.	127 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred

Party Name	KORE INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00001738AM23
RA File Number	08AX04000487 AM23
Licence No and Date	0811005382/29/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 22.08.2022 followed by reminders on 07.09.2022 and 21.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	128 / NC/6/MEET/Sep/202223/6	
Case Status	Case Approved	
Party Name	AABIS DESIGNS	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022	
HQ File Number	HQRNORM APPLY 00001797AM23	
RA File Number	05AX04000858 AM23	
Licence No and Date	0511013549/01/07/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e. Tech (NL), allowing the following inputs;		
Export Item		
Tendu Leaf rolls Packed with Boveda 62% RH(Humidity Absorber)-2542 Kg		867240.000 Nos.
Import Item		
Boveda 62% RH (Humidity Absorber to regulate moisture content		2542.000 Kg
RA may take subsequent consequential action accordingly.		

Case No.	129 / NC/6/MEET/Sep/202223/6
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Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	130 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	131 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	NOVEL NUTRIENTSS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002663AM23
RA File Number	07AX04000634 AM23

Licence No and Date	0711005024/17/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	132 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	133 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002730AM23
RA File Number	13AX04000133 AM23
Licence No and Date	1311001398/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to give the application to Tech.(NL) for	

examination and furnishing comments.

The case stands deferred to 10.11.2022.

Case No.	134 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002738AM23
RA File Number	05AX04001462 AM23
Licence No and Date	0511014415/23/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	135 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002741AM23
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	136 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	DR WILLMAR SCHWABE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002749AM23
RA File Number	05AX04001291 AM23
Licence No and Date	0511014421/23/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided that RA may fix the norms on the basis of SAR of Spice Board in accordance to PC No.12/2015-20 dated 28.08.2018. RA may take suitable consequential action accordingly.	

Case No.	137 / NC/6/MEET/Sep/202223/6
Case Status	Case Rejected
Party Name	GREENLEAF ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002777AM23
RA File Number	52AX04001614 AM23
Licence No and Date	5211003092/25/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that vide Public Notice No.41/2015-20 dated 2nd November, 2016, SION E-80 relating to import of Betal Nut (Supari) split has been suspended with condition that No Advance Authorisation under Para 4.07 of HBP shall be issued for the export products covered under the above SIONs. Applicants may apply under Para 4.06 of HBP which relates to prior fixation of norms before issue of AA under self declaration. The Committee, therefore, decided to reject the case with direction to the firm to pay Custom's Duty and applicable interest for regularisation of the license. RA may take subsequent consequential action accordingly.	

Case No.	138 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002786AM23
RA File Number	04AX04000477 AM23
Licence No and Date	0411003863/25/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	139 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002797AM23
RA File Number	05AX04001493 AM23
Licence No and Date	0511014494/26/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	140 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	A V THOMAS AND CO LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022

HQ File Number	HQRNORM APPLY 00002816AM23
RA File Number	10AX04000145 AM23
Licence No and Date	1011001319/29/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	141 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002817AM23
RA File Number	10AX04000148 AM23
Licence No and Date	1011001320/29/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	142 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved
Party Name	S.B. ZIRCON PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002921AM23
RA File Number	05AX04000939 AM23
Licence No and	0511014618/02/09/2022

Date	
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e. Tech(NL), allowing the following inputs;	
Export Item	
Zircon Silicate (ZRO-1)	520.000 MT
Import Item	
Zirconium Ore	468.000 MT
RA may take subsequent consequential action accordingly.	

Case No.	143 / NC/6/MEET/Sep/202223/6	
Case Status	Case Approved	
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022	
HQ File Number	HQRNORM APPLY 00002942AM23	
RA File Number	03AX04002996 AM23	
Licence No and Date	0311017641/05/09/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;		
Export Item		
Safflower Petals Crushed/Powdered)	1.000 Kg	
Import Item		
Dry Safflower Flower Petals (Carthamus Tinctorius)	1.010 Kg	
RA may take subsequent consequential action accordingly.		

Case No.	144 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred

Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00002959AM23
RA File Number	05AX04001506 AM23
Licence No and Date	0511014669/06/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	145 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003004AM23
RA File Number	03AX04002890 AM23
Licence No and Date	0311017729/08/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) Complete composition/Bill of material for the export items. ii) Wastage claimed in each step of manufacturing process. The case stands deferred to 10.11.2022.	

Case No.	146 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	JAY DATTATRAY TRADING CO
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003025AM23

RA File Number	08AX04000929 AM23
Licence No and Date	0811005935/09/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee also noted that the firm has been issued DL on 29.09.2022 to furnish following information; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 10.11.2022.	

Case No.	147 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003045AM23
RA File Number	03AX04003073 AM23
Licence No and Date	0311017767/12/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2. 1. COA of imported Lactose from Foreign supplier. 2. COA of Export item. 3. Complete Technical Details as per Appendix to Annexure 4E, including chemical reaction if any. The Case stands deferred to 10.11.2022	

Case No.	148 / NC/6/MEET/Sep/202223/6
Case Status	Case Approved

Party Name	AUSTIN FOODS AND BEVERAGES PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022	
HQ File Number	HQRNORM APPLY 00003091AM23	
RA File Number	24AX04000145 AM23	
Licence No and Date	2411001859/13/09/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA , allowing the following inputs;		
Export Item		
Canned Vegetables,Fruit Slices and other edible products/Chutneys/ Pickles here by etc packed in OTS Cans in OTS Tin Lid ((Per Can is 400G, Total Cans with OTS Tin Lid under Export 1703520/2=851760 NOS.) (851760*0.400=340704.000 KGS) (Weight: OTS can - 464.70 Gm Empty OTS CAN lid Weight: - 42.00 Gm Single Lid with for OTS can weight: 11.35 Gm Product Net weight 400 Gm)		340704.000 Kg
Import Item		
OTS Tin Lid (OTS Tin Lid 1703520 numbers to be accounted for in exports)		As Per Packaging Policy.
RA may take subsequent consequential action accordingly.		

Case No.	149 / NC/6/MEET/Sep/202223/6	
Case Status	Case Approved	
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022	
HQ File Number	HQRNORM APPLY 00003152AM23	
RA File Number	03AX04003151 AM23	
Licence No and Date	0311017914/15/09/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the		

comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

Export Item

Cassia Gum Powder	1.000 Kg
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Import Item

Cassia Tora Seed	2.935 Kg
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RA may take subsequent consequential action accordingly.

Case No.	150 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003192AM23
RA File Number	26AX04000051 AM23
Licence No and Date	2611000708/19/09/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL);

1 Process of manufacture, indicating net import content (and indigenous, if any), of each input in the export item. One of the inputs of import item is unmanufactured Tobacco and as per SION K17, 0.25 kg/kg tobacco content in export is allowed, therefore, import content of Tobacco in export item is also required.

2. Complete calculation for requirement of inputs, indicating wastage separately for the manufacture of export item and clearly indicating nature of input like raw material, component or packing material.

3. A copy of Industrial license for the manufacture of Cigarette.

The case stands deferred to 10.11.2022.

Case No.	151 / NC/6/MEET/Sep/202223/6
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Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	152 / NC/6/MEET/Sep/202223/6
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202223/ 6 and 13/10/2022
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	